

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3081
ANSWERED ON:29.11.2010
CONCESSIONS TO SEZs
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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of total financial assistance provided to all the Special Economic Zones (SEZs) so far;
- (b) the details regarding value of taxes waived off for SEZs so far;
- (c) whether the benefits accrued to the Government have been commensurate with the financial assistance given and the taxes waived off;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) and (b): Fiscal concessions and duty benefits allowed to SEZs are in built into the SEZ Act, 2005.
- (c) and (d): An investment of 1,76,148 crore has been made in SEZs. The total physical Exports of Rs 2,20,711.39 crore approximately have been made from SEZs during the year 2009-10 registering a growth of about 121.40% over the exports for the previous financial year. The total physical exports from SEZs as on 30th September, 2010 i.e. in the first half of the current financial year, has been to the tune of Rs 1,39,841 crore approximately registering a growth of 55.8% over the exports of corresponding period of the previous financial year. The total direct employment in SEZs is 6,20,824 persons.
- (e): The Development Commissioner and Approval Committee continuously monitor the performance of SEZs. Corrective steps as warranted are taken under the provisions of SEZ Act and Rules.